20151 Bills Introduced SRAVANA 21, 1889 (SAKA) Bills Introduced 19152

12.53 hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT)

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaish): I beg to move for leave to introduce a Bill to provide for the inclusion in, and the exclusion from the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and re-delimitation of Parliamentary and Assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith.

डा॰ राम न गेहर जंगहिया (कन्नौज): अध्यक्ष महोदय इस पर एक बात कहने दीजिये । यह सरकार जात पर पहली दका लोक सभा में हारी है और मैं कहे देता हूं कि इस सरकार का ख़ात्मा जात को लेकर ही होगा।

Shri Bal Raj Madhok (South Delhi): These Bills were circulated to us only today morning. If we have to oppose or support the Bills, we must have time to read them. They could have been circulated earlier.

Mr. Speaker: Again this will come and he can oppose it. This is only asking for feave to introduce the Bill.

भी मध् लिसये (मुगेर): अध्यक्ष महोदय, आप नियम 72 को देखिए, जिसके मातहत हुमको किसी भी बिल का इन्ट्रोडक्शन स्टेज पर बिरोध करने का अधिकार है, लेकिन यह आडर पेपर और बिल आदि हम को करीब साढ़े नो बजे मिले हैं। बिल बहुत लम्बा चौड़ा है। हमें उनको देखने का मौका नहीं मिला है। इसलिए...

Mr. Speaker: Normally the convention is that at the introduction stage.... भी भव्यु लिमये : ऐसा नहीं है । घाप नियम 72 को देखिए ।

Mr. Speaker: What is the number?

श्री भषु लिमये: 72 ये हमारे प्रधिकार को छीन रहे हैं। इस लिए माप इस बिल को इन्ट्रोडयूस करने की इजाखत न दीजिए। मुझे इसका विरोध करना है।

Mr. Speaker: Special permission was given. What is his suggestion?

श्री अधु लिमथे: मेरा सुझाव है कि भ्राप इस बिल को इन्ट्रोडयूस न करने दीजिये। इस को अगले सब्र के पहले दिन इन्ट्रोडयूस किया जाये, ताकि हमें इन्ट्रोडक्शन स्टेज पर विरोध करने का मौका मिले।

Shri S. M. Banerjee (Kanpur): About this particular Bill which has been introduced, here under item 27 of the agenda, it is said:

"Shri Asoka Mehta to move for leave to introduce the Bill to provide for the inclusion in, and the exclusion from the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes.....and for matters connected therewith."

You know, Sir, that we have been agitating on this point and we have been demanding a clear answer from this particular Ministry about the fate of the Lokur Committee's report, but we do not know anything about it. It is known only to certain Scheduled Caste Members who were taken into confidence by Shrimati Chandrasekhar who is no more a Minister now. Nobody else was taken into confidence. I know that certain Scheduled Castes, especially the castes of those Scheduled Castes Members who voted against the present Congress regime, are being exclud-This is not proper. I, therefore, submit that this Bill should not be introduced today. I want to oppose the introduction of this Bill.

^{*}Published in Gazette of India Extra ordinary. Part II, Section 2, dated 12th August, 1967.

श्री मधु लिनये: श्रध्यक्ष महोदय, सरकार के पास बहुमत है ग्रीर उसके बल पर वह इस बिल को इन्द्रोडयूस कर सकती है, लेकिन चूंकि हमें इस बिल का श्रध्ययन करने का समय नहीं दिया गया है, इस लिए मैं श्राप से निवेदन करना चाहता हूं कि श्राप इस को इन्द्रोडयस करने की इजाजत न दीजिए।

The Minister of Parliamentary and Communications (Dr. Ram Subhag Singh): Now, it is only a question of leave being granted. They can oppose leave being granted.

Mr. Speaker: I shall put it to vote, and the hon. Members can oppose it.

श्री मच्चु लिनयं : ग्रध्यक्ष महोदय, किसी भी बिल का विरोध करने के लिए उसका मध्ययन करने की जरूरत होती है । हमारी ऐसी तो श्रादत नहीं है कि ऐसे ही उठ कर विरोध कर दिया । इस लिए मेरी विनम्न प्रार्थना है कि श्राप इस बिल के इन्ट्रोडक्शन की इजाजत न दीजिए । लोकूर कमेटी का मामला एक ग्ररसे से चल रहा है । क्या फ़र्क पड़ता है, ग्रगर भाज यह बिल इन्ट्रोडयूस न हुमा ? मेरा विरोध कुछ जातियों के समावेश को नहीं, छांटने को है ।

श्री राम चरण (खुर्जा): कुछ शिडयूल्ड कास्टस भीर ट्राइब्ज को एक्स्क्लूड किया जा रहा है। यह बिल बहुत लम्बा है, जिसको स्टडी करने की जरूरत है। इस लिए ग्राज इस बिल को न लिया जाये, बल्कि ग्रगले सेशन में लिया जाये।

Shri Ranga (Srikakulam): There are certain things which the Chair also can be expected to do. For instance, the Chair could direct Government to circulate these Bills sufficiently in advance so that Members would be able to decide for themselves whether they would like to oppose it even at the introduction stage.

Shri S. M. Banerjee: We oppose the exclusion of any caste. Mr. Speaker: I entirely agree with the suggestion made. I agree that some notice must be given so that Members may know what Bill is coming and what Bill is not coming. At the last minute if the Bill is circulated, I am also obliged to do it, and naturally when Government want to introduce it, it is delicate for me to say 'No'. It will be good for the hon. Members in the House and also the country if the Bill is gazetted earlier, so that they will know what the Bill is and they can decide whether to oppose it or not.

For the present, I think it will be useful to have it introduced now so that hon. Members may read the Bill and they can come prepared to oppose the Bill more vigorously next time. Therefore, I shall now put it to vote.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the inclusion in, and the exclusion from the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and redelimitation of Parliamentary and Assembly constituencies in so far as such readjustment and re-delimitation are necessitated by such inclusion or exclusion and for matters connected therewith."

Those in favour may say 'Aye'.....

Some hon. Members: Aye.

13 hrs.

Mr. Speaker: Those against may say 'No'.

Some hon. Members: No.

Mr. Speaker: The 'Ayes' have it

Shri Madhu Limaye: The 'Noes' have it.

Mr. Speaker: All right, let the Lobby be cleared.

भी मधु लिमये : प्राज मैं सिद्धान्त के लिए विधाजन चाहता हूं । मैं स्पष्ट करनाः 19155 Bills Introduced SRAVANA 21, 1889 (SAKA) Levy of Export on 19156
Iron Ore (Res.)

चाहता हूं कि चूंकि कुछ लोग सूची से निकाले जा रहे हैं, इसलिए यह विरोध है।

Shri Kanwar Lal Gupta (Delhi Sadar): What is the use of this division? We are not interested in a division. We protest against the way it is being done. We can have voice vote.

श्री मीठः लाज मीना (सवाई माघोपुर): जो बिल भेजा गया है, वह ग्रंग्रेजी में है। हिन्दी में भी बिल भेजा जाना चाहिए।

श्री सब लिनयं : मैं केवल सिद्धान्त के लिए विभाजन चाहता था । हमारा विरोध इनक्लूजन से नहीं है, बल्कि कुछ जातियों के एक्सक्लूजन से है । इस लिए ग्राप इस विभाजन को छोड़ दीजिए।

Dr. Ram Subhag Singh: No, we want division.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the inclusion in, and the exclusion from, the lists of Sche'duled Castes and Scheduled Tribes of certain castes and tribes, for the readjustment of representation, and redelimitation of Parliamentary Assesmbly Constituencies in so far as such re-delimitation are readjustment and necessitated by such inclusion or and for matters connected clusion therewith".

Those who are in favour of the motion will please say 'aye'.

Several hon. Members: 'Aye'.

Mr. Speaker: Those who are against the motion will please say 'no'.

Some hon. Members: 'No'.

Mr. Speaker: The 'ayes' have it; the 'ayes' have it.

Dr. Ram Subbag Singh: We want division.

Mr. Speaker: When I have said 'ayes' have it, 'ayes' have it, there is no question of division. Leave is granted.

The motion was adopted. 1926 (Ai) LSD-3.

Shri Raghu Ramalah: I introduce the Bill.

13.03 hrs.

The Lok Subha then adjourned for lunch till fourteen of the clock.

The Lok Subha re-assembled after lunch at five minutes past fourteen of the clock.

[MR. DEPUTY-SPEAKER in the Chair]

STATUTORY RESOLUTION RE: LEVY OF EXPORT DUTY ON IRON ORE

वाशिषज्य मन्त्री (श्री दिनेश सिंह) : उपाध्यक्ष महोदय, मैं संकल्प पेश करता हूं कि:

> "भारतीय प्रमुक्त प्रधिनियम, 1934 (1934 का संख्या 32) की धारा 4क की उपधारा (2) के प्रनुसरण में, यह सभा लौह श्रयस्क पर निर्यात मुस्क लगाने के बारे में भारत सरकार के वाणिज्य मन्त्रालय की विनांक 24 जुलाई 1967 की श्रधिसूचना संख्या एस० श्रो० 2461 का श्रनुमोदन करती है।"

श्री मधु लिमये (मुंगेर): मेरा व्यवस्था का प्रश्न है। कानून, नियम और संविधान। में ग्रापका ध्यान.....

श्री रसमीर भिंह (रोहतक): कार्रवाई में रोक लगाना चाहते हैं ? यह क्या है ?

श्री अचु ि अचे: क्या मैं कोई गलत बात कहरहा हं?

श्री रखबीर सिंह: मैंने समझ लिया।

श्री मधु लिमये: बड़े समझदार श्रादमी हैं। मेरे बोलने के पहले ही समझ लिया।

Mr. Deputy Speaker: The free-for-all style debate is over now. We are abiding by the rules and the procedure. We want to conduct business.